

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

(W)

**ORDERS OF THE TRIBUNAL**

01.03.2012

OA No. 34/2012

Mr. P.N. Jatti, Counsel for applicant.

Through this OA, the applicant submitted that he has passed the training as Sr. T.O.(A) successfully with effect from 20.09.1999 to 15.10.1999 but the higher pay scale of Sr. T.O. (A) has not been allowed to him till date. The applicant has also filed a representation dated 26.07.2011 (Annexure A/1) for redressal of his grievances before the respondent department but of no avail.

Having heard the submissions made on behalf of the applicant and on perusal of the documents on record, we deemed it proper to direct the respondents to decide the representation of the applicant dated 26.07.2011 (Annexure A/1) by passing a reasoned & speaking order within a period of three months from the date of receipt of a copy of this order. However, it is made clear that it is always left open for the respondent department to examine the question of limitation while considering the representation of the applicant.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*ahq*

*K.S. Rathore*  
(Justice K.S.Rathore)  
Member (J)